

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

.....
NEW DELHI: THE 21ST AUGUST, 1972.

NOTIFICATION
INCOME TAX

No. 161 (F, No. 404/232/72-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises:

S/Shri

- | | |
|------------------------|--------------------|
| 1. M.V. Subramanian | 2. E.B. Gade |
| 3. V.N. Mali | 4. R.R. Purohit |
| 5. Y. Narayanan | 6. D.J. Athalye |
| 7. G.A. Hegde | 8. D.S. Prabhu |
| 9. A.D. Dupte | 10. G.B. Daswani |
| 11. P.S.P. Iyengar | 12. V.I. Yoosef |
| 13. G.K. Bhawe | 14. R.H. Deshpande |
| 15. V.N. Nargundkar | 16. N.K. Lalwani |
| 17. Smt. K.T. Eandelia | |

who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from 21st August, 1972.

Sd/-

(A.K. Nasta)

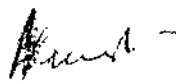
Under Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. 161 (F.No. 404/232/72-ITCC):

COPY FORWARDED TO:

1. All Commissioners of Income-tax.
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3. All Directors of Inspection.
4. The Director, IRS(DT) Staff College, Nagpur.
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(A.K. Nasta)

Under Secretary to the Government of India

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